

**Expansion of NH-16**

1385. SHRI V. VIJAYASAI REDDY: Will the Minister of ROAD TRANSPORT AND HIGH WAYS be pleased to state:

(a) by when fifty one-kms. six laning of NH-16 Anandapuram-Anakapalle road *via* Pendurthi was conceived by NHAI;

(b) the reasons for delay in taking up this stretch;

(c) whether land has been acquired totally for this purpose; and

(d) by when the work will start and by when it is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH MANDAVIYA): (a) and (b) The work for 6-laning of Anandapuram-Pendurthi-Anakapalle road stretch was approved in January, 2018 and the work was awarded in February, 2018.

(c) The land to be acquired for the project has been notified under section 3(D) of National Highways Act, 1956.

(d) The work for 6-laning of Anandapuram-Pendurthi-Anakapalle road stretch has been awarded February, 2018 with schedule completion period of 30 months from appointed date.

**Irregularities in construction of NH-29**

1386. SHRI RAVI PRAKASH VERMA: Will the Minister of ROAD TRANSPORT AND HIGH WAYS be pleased to state:

(a) the details of companies which have been awarded contract for four laning of NH-29 from Varanasi to Gorakhpur, Package-II;

(b) whether Government is aware that substandard stone chips, Granular Sub Base (GSB) materials, Dry Lean Concrete (DLC) and Pavement Quality Concrete (PQC) materials are being used between kilometres 12 to 88 in connivance with regional officials of NHAI in said section of NH-29;

(c) if so, the details of action taken against erring companies and officials of NHAI;

(d) if not, whether Government would conduct inquiry into the alleged irregularities and conduct surprise checks; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH MANDAVIYA): (a) The work for 4-laning of NH-29 from Varanasi to Gorakhpur, Package-II has been awarded to M/s PNC Infratech Ltd.

(b) to (e) No Sir. The work is being executed as per the provisions of Contract Agreement and in conformity with guidelines of Ministry of Road Transport and Highways/Indian Roads Congress. The work is being monitored by Authority Engineer appointed by National Highway Authority of India. The tests/supervision of material used, work done etc. are conducted by Authority Engineer as per the specifications of Ministry of Road Transport and Highways/Indian Roads Congress.

#### **Payment of MGNREGA wages**

1387. SHRI MD. NADIMUL HAQUE: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of number of households registered under the Mahatma Gandhi National Rural Employment Act (MGNREGA) who were able to get work for 100 days;

(b) whether it is a fact that the average MGNREGA wages have decreased and if so, the details of wages given during the last three years; and

(c) the number of incidents of MGNREGA workers who were denied their wages for not having an Aadhaar card or mismatch of bio-metrics and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) State/UT-wise detail of households availed 100 days of employment during the current financial year under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) is given in the Statement (*See below*).

(b) No, Sir. The details are given below:—

2015-2016	154.08
2016-2017	161.65
2017-2018	169.46

(c) All wages under MGNREGS are not paid through Aadhaar Based Payment System (ABPS). Those workers who do not have Aadhaar number or are in process of ABPS conversion are paid electronically through account based transfers into their Bank/Post office accounts.